

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:3580

ANSWERED ON:04.08.2014

CIVIL AVIATION REQUIREMENT

Patil Shri Shivaji Adhalrao;Shrirang Shri Chandu Barne

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the salient features of the Civil Aviation Requirements (CAR) guideline regarding requirements for aviation sector players in the country;
- (b) whether the Directorate General of Civil Aviation (DGCA) has been asked to drop certain word from the title `Assessment of Impact of Financial Stress on Safety Operations` of CAR and if so, the details thereof and the response of DGCA thereto;
- (c) whether DGCA has conducted financial audits of airlines to ascertain the impact of bad finances on their safety; and
- (d) if so, the details thereof along with the follow-up action taken by DGCA in this regard?

Answer

Minister of State in the Ministry of CIVIL AVIATION (Shri G.M. Siddeshwara)

(a) Yes, Madam. Civil Aviation Requirements (CARs) are issued under provision of Rule 133A of the Aircraft Rules 1937 and power delegated to DGCA under Section 5A of the Aircraft Act, 1934 to specify the detailed requirements and compliance procedures so as to :

-Fulfil the duties and obligations of India as a Contracting State under the convention relating to International Civil Aviation signed at Chicago on the 7th day of December, 1944.

-Standardize and harmonize the requirements taking into account the rules and regulations of other regulatory authorities.

-Implement the recommendations of the Courts of Inquiry or any other committee constituted by the Central Government/Director General. ;

-To address any other issues related to safety of aircraft operations as may be considered necessary by the Director General.

(b) The primary function of DGCA is to ensure safety of aircraft operations for which DGCA conducts various surveillance audits, spot checks etc.

To ascertain that impact of financial stress is not affecting the safety of aircraft operations, CAR Section-3, Series-S, Part-I was issued on the subject of financial surveillance from safety perspective in 2010. To avoid ambiguity as to whether DGCA is undertaking financial audit of airlines, the subject of the CAR was modified to read as `Assessment of Impact of Financial Stress on Safety of Operations` in 2012.

(c) & (d) DGCA has conducted financial surveillance of scheduled domestic airlines from safety perspective as per the said CAR prior to its revision in 2012. Airlines complied with the findings of surveillance. Further, DGCA is now conducting assessment of impact of financial stress on safety of operation in view of present condition of airlines.